

TATA **टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड**
पंजीकृत कार्यालय : 11वां तल, टावर ए, पेनिनसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोवर परेड, मुंबई-400013, सीआईएन नं.: यूए7180एमएच2006वीएलसी187552

अधिग्रहण सूचना (अचल संपत्ति हेतु)
(प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8(1) के अंतर्गत पंजीकृत IV के अनुसार)

जबकि, ओहोस्तावरकर्ता ने टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के समक्ष विज्ञापित परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत उत्तर शक्तियों के प्रयोगांतर्गत एक मांग सूचना दिनांकित निम्न वर्णितानुसार निर्गत की थी, जिसमें ऋणकर्ता को सूचना में अंकित राशि का, उक्त सूचना की तिथि से 60 दिवसों के अंदर, प्रतिभूतगुप्तान करने को कहा गया था।

ऋणकर्ता निर्धारित देयराशि का प्रतिभूतगुप्तान करने में विफल हो चुके हैं, अतएव एवद्वारा ऋणकर्ता को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि ओहोस्तावरकर्ता ने इसमें निम्न विवरणित संपत्ति का, उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की 13(4) के अंतर्गत उक्त प्रवर्तन शक्तियों के प्रयोगांतर्गत, अधिग्रहण कर लिया है।

ऋणकर्ता को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सावधान किया जाता है कि संपत्ति का लेन-देन न करने तथा संपत्ति का कोई भी प्रकार का लेन-देन, यहां इसमें निम्न संदर्भित एक राशि तथा निम्नांकित तिथि से इस राशि पर अकालित ब्याज एवं दांडिक ब्याज, शुल्कों, लागत, इत्यादि हेतु टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्रचाराधीन होगा।

ऋणकर्ता का ध्यान, प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के परिप्रेक्ष्य में अधिनियम की धारा 13 की उप-धारा (b) के प्रावधानों की ओर आकृष्ट किया जाता है।

ऋण खाता संख्या	दायित्वधारक(क) / विधिक उत्तराधिकारी(रि) / विधिक प्रतिनिधि(रि) के नाम	मांग सूचना के अनुसार राशि	अधिग्रहण की तिथि
TCHHL037000 0100129945 &TCHIN03700 00100133402	श्री अतर सिंह पुत्र श्री जीवा राम (उधारकर्ता के रूप में) तथा श्रीमती रानी कुमारी पत्नी श्री अतर सिंह तथा श्री राम सेवक पुत्र श्री जीवा राम (सह-उधारकर्ता के रूप में)	रु. 23,44,250/- (रुपये तेईस लाख चौबीस हजार दो सौ पचास मात्र) 13/05/2024 के अनुसार	21.08.2024

प्रतिभूत परिसंपत्तियों / अचल संपत्तियों का विवरण :- आवासीय मूखण्ड के समस्त यह भाग तथा आवासीय खसरा सं. 81 पर, अधिपत्तन 137.71 वर्ग गज अर्थात् 115.14 वर्ग मीटर, मौजा चक पं. राम भरते नगर, सरस्वती विहार कॉलोनी के समीप, तहसील एवं जनापद आगरा- 282001 (उत्तर प्रदेश) में स्थित, विक्रय विलेख नं. संवर्गितापूर्वकार सामान्य सुख-सुविधाओं के साथ तथा निम्नानुसार परिस्थिति है :- पूर्व- बर्फी देवी का मूखण्ड, पश्चिम- अन्य, उत्तर- 12' सड़क, दक्षिण- अन्य मूखण्ड।

दिनांक : 25-08-2024
स्थान : आगरा (उत्तर प्रदेश)

हस्ता - प्राधिकृत अधिकारी
टैक टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

प्रास्तुत ए
सार्वजनिक घोषणा
(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

एनकी रिटेल सॉल्यूशंस प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

क्र.सं.	कॉर्पोरेट व्यक्ति का नाम	एनकी रिटेल सॉल्यूशंस प्राइवेट लिमिटेड
1.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	02 अप्रैल, 2007
2.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निर्गमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, एनसीडीआफ दिल्ली एण्ड हरियाणा
3.	कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U45400DL2007PTC161485
4.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	पंजीकृत कार्यालय: 204, ग्राउंड / एफ / एफ ओखला इंडस्ट्रियल एस्टेट फेस-III, नई दिल्ली, दक्षिण दिल्ली-110020 भारत
5.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	21 अगस्त 2024
6.	परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	नाम: संजय अग्रवाल पता: प्लॉट नं. 39, पॉकेट-1, जसोला, नई दिल्ली-110025 ईमेल: skag901@gmail.com, ip.enkiretail@gmail.com मोबाइल नंबर: 9810376790, 9811076790 पंजीकरण सं.: IBB/PA-001/IP-P00494/2017-2018/10882
7.	एतद्वारा सूचना दी जाती है कि एनकी रिटेल सॉल्यूशंस प्राइवेट लिमिटेड ने 21 अगस्त 2024 को स्वैच्छिक परिसमापन आरम्भ किया है।	
8.	एतद्वारा सूचना दी जाती है कि एनकी रिटेल सॉल्यूशंस प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के समुच्चय उल्लिखित पते पर परिसमापक के पास 20 सितंबर 2024 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।	

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यम से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता - संजय अग्रवाल
तिथि : 23 अगस्त 2024
स्थान : नई दिल्ली

परिसमापक, एनकी रिटेल सॉल्यूशंस प्राइवेट लिमिटेड
पंजीकरण सं.: IBB/PA-001/IP-P00494/2017-2018/10882

लीड फाइनेंशियल सर्विसेज लिमिटेड
सीआईएन : L74140DL1993PLC053485
पंजीकृत कार्यालय : 10/1, सीताराम मेरान, 7/18/21, जोशी रोड, करोल बाग नई दिल्ली-110005। दूरभाष नं.: +91-124-4272967
वेबसाइट : www.leadfinancialservices.in
ई-मेल आईडी : lead_financial@rediffmail.com

NOVA **Nova Agritech Limited**
AGRICULTURE LIMITED
In Pursuance to the order No 2800(E) dated 24th October 2015, issued by Department of Agriculture, Co-operation and Farmers Welfare, Ministry of Agriculture, Govt. of India, Nova Agritech Limited hereby notifies that it intends to introduce and sell commercially its new 100 percent Water soluble mixtures of fertilizers as per the specifications given below:

LIST OF THE PRODUCTS

S.No.	NAME OF THE FERTILIZERS	BRAND NAME
01	10:40:20+TE	Nova Nutri Root Rich
02	10:20:40+TE	Nova Nutri Fruit More
03	10:00:40+TE	Nova Nutri Cal Bore
04	03:00:40+TE	Nova Nutri K
05	24:24:12	Nova Nutri Balance
06	00:24:15+TE	Nova Nutri Super Clean & Green
07	13:40:13	Nova Nutri Bond Nova Nutri Flow NPK 13-40-13
08	15:05:30+TE	Nova Nutri Rich Max
09	00:37:37	Nova Nutri S10
10	24:10:10	Nova Nutri S10
11	10:54:10+TE	Nova Nutri N Force
12	05:15:45+TE	Nova Nutri NPK554
13	00:00:50	Nova Nutri K-Ammon
14	19:19:19	Nova Nutri 00:00:50
15	12:61:00	Nova Nutri 19:19:19
16	13:00:45	Nova Nutri 13:00:45
17	00:32:34	Nova Nutri 00:32:34
18	17:44:00	Nova Nutri 17:44:00
19	00:40:20+TE	Kin Nova
20	00:20:40+TE	Nova Nutri K-Phos
21	21:21:21+TE	Nova Nutri Super Sol
22	12:12:36+TE	Nova Nutri Power Sol
23	15:45:15	Nova Nutri Power Sol
24	10:15:10+TE	Nova Nutri Phot Gum
25	08:20:40+TE	Nova Nutri Fulfill
26	18:48:30+TE	Nova Nutri F2
27	12:11:18+TE	Nova Nutri DAP
28	18:00:07+TE	Nova Nutri Mea N
29	00:43:30+TE	Nova Nutri Smile
30	15:05:10+TE	Nova Sanjeevani, Yodha
31	01:00:30+TE	Nova Goglyey
32	10:08:34	Nova K Map, Nova Poly-K
33	10:05:36	Nova Nutri
34	15:25:10+TE	Nova Nutri Pulse
35	15:25:10+0.15+8S	Nova Nutri Care-1
36	00:50:20	Nova Nutri Care-2
37	17:14:00	Nova Nutri Care-1, Nova Tomato-1
38	13:12:19	Nova Nutri Care-2, Nova Tomato-2
39	09:09:28+TE	Nova Nutri Care-3, Nova Tomato-3
40	11:36:24	Nova Nutri Startup, Nova Nutri Start
41	16:11:32	Nova Nutri Bloom
42	13:05:37+3CaO	Nova Nutri Horti-1
43	12:00:22+12CaO	Nova Nutri Horti-2
44	21:12:15+2S	Nova Nutri Horti-3
45	14:05:32+2S	Nova Nutri Horti-4
46	10:08:32	Nova Nutri Horti-5
47	09:09:46	Nova Nutri Lakshya
48	08:27:18+3MgO+3S	Nova Potash Pro, Nova Poly-K
49	08:27:18+3MgO+3S	Nova Nutri Complete
50	09:44:44	Nova Nutri Phos
51	15:15:30	Nova 4 Star, Nova 4 Square
52	10:06:35	Nova Nutri Fruit Set
53	15:25:10	Nova Nutri Star Polaris
54	08:55:17	Nova Nutri Vegetable Star
55	14:00:48	Nova Nutri 555 + K
56	24:24:00	Nova Nutri 14:00:48
57	28:28:00	Nova Nutri 2424
58	11:44:11+TE	Nova Nutri T144
59	00:40:40	Nova Nutri 00:40:40
60	00:00:22+18MgO+20S	Nova Nutri 00:40:40
61	09:19:39	Nova Nutri 09:19:39
62	00:00:50+17.5S	Nova Nutri 09:19:39
63	09:27:18+7.5S+TE	Nova Nutri K&S
64	20:16:16	Nova Floren
65	11:18:23	Nova Nutri Banana 1
66	12:00:32	Nova Nutri Banana 2
67	27:14:06	Nova Nutri Banana 3
68	20:17:17	Nova Nutri Chili 1
69	15:15:15	Nova Nutri Chili 2
70	10:05:31	Nova Nutri Chili 3
71	17:00:32	Nova Nutri Chili 4
72	08:20:16	Nova Nutri Chili 5
73	22:05:18	Nova Nutri Citrus 1
74	05:05:06	Nova Nutri Citrus 2
75	08:21:21	Nova Nutri Citrus 3
76	08:45:58	Nova Nutri Pomegranate 1
77	08:05:58	Nova Nutri Pomegranate 2
78	08:05:58	Nova Nutri Pomegranate 3

सूचना

- एतद्वारा सूचना दी जाती है कि कंपनी के सदस्यों की 31वीं वार्षिक आम बैठक (एजीएम) बुधवार, 25 सितंबर, 2024 को दोपहर 01:00 बजे (आईएसटी) वीडियो कॉन्फ्रेंसिंग ("वीसी") या अन्य ऑडियो विमुक्त साधनों ("ओवीएम") के माध्यम से कंपनी अधिनियम, 2013, ("अधिनियम") और कॉर्पोरेट मामलों के मंत्रालय के प्रावधानों के अनुपालन में, भारत सरकार ("एमसीए") ने अपने सामान्य परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020, 20/2020 दिनांक 5 मई, 2020, 22/2020 दिनांक 15 जून, 2020, 33/2020 दिनांक 28 सितंबर, 2020, 39/2020 दिनांक 31 दिसंबर, 2020, 10/2021 दिनांक 23 जून, 2021, 20/2021 दिनांक 8 दिसंबर, 2021, 3/2022 दिनांक 5 मई, 2022, 11/2022 दिनांक 28 दिसंबर, (क) सेबी के परिपत्र सं. 2022, 09/2023 दिनांक 25 सितंबर, 2023 (इसके बाद, सामूहिक रूप से "एमसीए परिपत्र" के रूप में संदर्भित) के माध्यम से दिनांक 25 सितंबर, 2023 (इसके बाद सामूहिक रूप से "एमसीए परिपत्र" के रूप में संदर्भित) के माध्यम से परिपत्र जारी किया गया है। सेबी/एचओ/सीएफडी/सीएफडी-पीओडी-2/पी/सीआईआर/2023/167 दिनांक 07 अक्टूबर, 2023, सेबी द्वारा जारी किए गए पूर्व परिपत्रों के अधिकरण में जारी दिनांक 11 जुलाई, 2023 का सेबी/एचओ/सीएफडी/पीओडी2/सीआईआर/पी/2023/120 दिनांक 11 जुलाई, 2023। सेबी/एचओ/सीएफडी/सीएमडी1/सीआईआर/पी/2020/79 सेबी/एचओ/सीएफडी/सीएमडी2/सीआईआर/पी/2021/11; सेबी/एचओ/सीएफडी/सीएमडी2/सीआईआर/पी/2022/62; और सेबी/एचओ/सीएफडी/पीओडी-2/पी/सीआईआर/2023/4 दिनांक 12 मई, 2020, 15 जनवरी, 2021, 13 मई, 2022 और 05 जनवरी, 2023, क्रमशः (इसके बाद, सामूहिक रूप से "सेबी परिपत्र" के रूप में संदर्भित और एमसीए परिपत्रों के साथ "परिपत्र" के रूप में संदर्भित) बैठक की सूचना में निर्धारित व्यवसायों को लेन-देन करने के लिए आयोजित होने वाली है।
- उक्त परिपत्रों के अनुपालन में, वित्तीय वर्ष 2023-24 की वार्षिक रिपोर्ट के साथ एजीएम की सूचना सभी सदस्यों को कंपनी/डिपॉजिटरी प्रतिभागियों के साथ पंजीकृत उनके ईमेल पते पर भेजी जाएगी।
- हम सदस्यों से अनुरोध करते हैं कि वे निम्नलिखित तरीके से पंजीकरण करें (जिनमें से किसी एक तरीके का उपयोग नहीं करायें) या अपडेट (किसी भी परिवर्तन के मामले में) अपने ईमेल पते या अन्य शासनादेश को निम्नलिखित तरीके से अपडेट करें:
 - क. डिमेट/रिजिस्ट्रार फॉर्म में इक्विटी शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे अपने डिपॉजिटरी प्रतिभागियों के माध्यम से अपने संबंधित डिपॉजिटरी के साथ अपने ईमेल पते, मोबाइल नंबर या अन्य अधिदेशों को पंजीकृत / अपडेट करें।
 - ख. भौतिक नोट में इक्विटी शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट यानी बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज (पी) लिमिटेड, बीटल हाउस, तीसरी मंजिल, 99, मदनगिर, दादा हरसुखदास मंदिर के पास एलएससी के पीछे, नई दिल्ली - 110062 ई-मेल www.bseindia.com, फोन नंबर 011-29961281-83 के साथ अपने ईमेल पते, मोबाइल नंबर या अन्य जनादेश प्रस्तुत करें।
- 31वीं एजीएम की सूचना और FY 2023-24 की वार्षिक रिपोर्ट कंपनी की वेबसाइट www.leadfinancialservices.in और स्टॉक एक्सचेंजों, यानी BSE लिमिटेड की वेबसाइट www.bseindia.com पर भी उपलब्ध कराई जाएगी।
- कंपनी अपने सभी सदस्यों को 31 वीं एजीएम की सूचना में निर्धारित सभी प्रस्तावों पर अपना वोट

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ENKI RETAIL SOLUTIONS PRIVATE LIMITED**

1. Name of Corporate Person	ENKI RETAIL SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of Corporate Person	2nd April 2007
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, NCT of Delhi & Haryana
4. Corporate identity number / limited liability identity number of Corporate Person	U45400DL2007PTC161485
5. Address of the registered Office and Principal office (if any) of Corporate Person	Registered Office: 204, Ground/F/F Okhla Indl. Estate Ph-III, New Delhi, South Delhi-110020 IN
6. Liquidation commencement date of Corporate Person	21st August 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Sanjay Agrawal Address: Plot No 39, Pocket -1, Jasola, New Delhi-110025 E-Mail: ska9001@gmail.com, ip.enkiretail@gmail.com Mobile No.: 9810376790, 9811076790 Regn. No: IBB/PA-001/IP-P00494/2017-2018/10882
8. Last date for submission of claims	20th September 2024

Notice is hereby given that the ENKI RETAIL SOLUTIONS PRIVATE LIMITED has commenced voluntary liquidation on 21st August 2024.

The stakeholders of ENKI RETAIL SOLUTIONS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 20th September 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.08.2024 Liquidator for ENKI RETAIL SOLUTIONS PRIVATE LIMITED
Place: New Delhi Registration No: IBB/PA-001/IP-P00494/2017-2018/10882

LEAD FINANCIAL SERVICES LIMITED

CIN: L74140DL1993PLC053485
Regd. Office: 101, Sitaram Mansion, 718/21, Joshi Road, Karol Bagh, New Delhi-110005 | Phone No.: 011-2356 1822
Website: www.leadfinancialservices.in
Email Id: lead_financial@rediffmail.com

NOTICE

- NOTICE is hereby given that 31st Annual General Meeting ("AGM") of the members of the Company is scheduled to be held on Wednesday, the 25th day of September, 2024 at 01:00 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"), in compliance with the provisions of the Companies Act, 2013, (the "Act") and the Ministry of Corporate Affairs, Government of India (the "MCA") vide its General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023 (hereinafter, collectively referred as the "MCA Circulars") read with the SEBI Circulars No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023; SEBI/HO/CFD/PoD-2/CIR/P/2023/120 dated July 11, 2023, issued in supersession of earlier circulars issued by SEBI bearing nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11; SEBI/HO/CFD/CMD2/CIR/P/2022/62; and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated May 12, 2020, January 15, 2021; May 13, 2022, and January 05, 2023, respectively, (hereinafter, collectively referred as the "SEBI Circulars" and together with the MCA Circulars referred as the "Circulars") to transact the businesses as set out in the Notice of the meeting.
- In compliance with the said circulars, the Notice of the AGM along with the Annual Report for Financial Year 2023-24 will be sent to all the members at their email address as registered with the Company/Depository Participants.
- We request the members to register (who have not yet registered) or update (in case of any change) their email addresses or other mandates in following manner:
 - Shareholders holding equity share(s) in dematerialized form, are requested to register/update their email address, mobile numbers or other mandates with their relevant depositories through their depository participants.
 - Shareholders holding equity share(s) in physical mode are requested to furnish their email addresses, mobile numbers or other mandates with the Company's Registrar and Share Transfer Agent i.e. Beetal Financial & Computer Services (P) Limited, Beetal House, 3rd Floor, 99, Madangir, Behind LSC Near Dada Hersukhdes Mandir, New Delhi-110062 e-mail beetalra@gmail.com, phone number 011-29981281-83.
- The Notice of 31st AGM and Annual Report for FY 2023-24 will also be made available on the Company's website at www.leadfinancialservices.in and website of the stock

इंडियन बैंक



Indian Bank

Zonal Office,
55 The Mall, Meerut Cantt

ALLAHABAD

Notice is hereby given under the Securitisation and Reconstruction of Financial Asset 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted again: calling upon them to repay the amount within 60 days from the date of receipt of the s repay the amount, notice is hereby given to the under noted borrowers and the public possession of the property/ies described herein below in exercise of powers conferred read with Rules 8 & 9 of the said Rules on the dates mentioned against each Account. The borrower in particular and the public in general is hereby cautioned not to deal with property/ies will be subject to the charge of Indian Bank for the amounts and interest: herein below:

Borrower / Guarantor Name & Address	Description of the Property
BRANCH: PILAKHUA, HAPUR 1. Mr. Anil Kumar Mittal S/o Mr. Prem Chand (Borrower & Mortgagor) Address: H. No. 387/591, Mohalla Garhi, Pilakhua, Hapur 2. Mr. Rajeev Kumar S/o Mr. Prem Chand (Guarantor) H. No. 289, Mohalla Garhi, Pilakhua, Hapur	Residential House situated at H. No. 591, Mohalla: total admeasuring area 50.30 sqm. having bou East: Property of Lala Mahendra Kumar, West: North: House of Radhey Shyam, South: House of Owner/Title holder: Mr. Anil Kumar Mittal S/o (Borrower & Mortgagor) Address: H. No. : Garhi, Pilakhua, Hapur.
Date - 23.08.2024	Place - MEERUT

**ART HOUSING FINANCE (INDIA) LIMITED**

Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhas
Branch Office: 49, Udvog Vihar Phase 4, Gurugram, Haryana

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF II

E-Auction Sale of immovable property mortgaged under Securitization and Reconstruction of Financial assets 2002 ("the Act") read with proviso to Rule 8 (6) of the Security Interest Act, 2002. Notice is hereby Mortgagors/Guarantors in particular that the Authorised Officer of ART Housing Finance (India) Limited has taken demand and raised issued under Sec 13(2) of the Act in the Loan Account No. LXDELO5500-000000120 with the "AS BASIS" for realization of Company's dues plus interest as detailed hereunder and whereas consequent up power of conferred Section 13(4) of the said Act read with Rule 8 of the said Rules purposes to realize the Compe the below mentioned property(ies) shall be conducted by way of E-auctions through web portal: <https://www.ba>

Name of the Account Holders.	Details of Immovable property	Amount as per Demand Notice & Demand Notice Date	Reserve Bid in Am
a) SHYAM KUMAR (Borrower)	ALL THAT PIECE AND PARCELS OF LAND PROPERTY BEING C-12/336, FIRST FLOOR, WITHOUT ROOF RIGHTS, AT BLOCK NO C-12, YAMUNA VIHAR, DELHI.	Rs. 52,58,400/- as on 02.03.2022	Rs.39,000/-
b) REKHA (Co-Borrower)		Demand Notice Date: 30.06.2021	Rs.10,000/-

Name and Contact details of Authorized Officer - M
Mobile No. 8130908211, Email Id: manoj.p

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD through Web Portal: <https://www.ba> free of cost by registering name with <https://www.banksauctions.com> through Login ID & Password. The EMD account: 50200049383517, IFSC Code: HDFC0000273, latest by 05:00 pm on or before date mentioned in the as EMD amount. 2. Company shall however not be responsible for any outstanding dues / encumbrances / tax a independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Propri Authorised Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login bidding process etc., may contact our service provider M/s C1 India Private Limited Helpline Numbers : 124-Balaji Govindarajan Email : delhi@c1india.com, Contact No: +91 7977701080 and for any property related q the office hours during working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of the / accept/reject any or all offer(s)/bids so received without assigning any reason whatsoever. His decision shall <https://www.banksauctions.com>. Note: - Matter filed by borrower as well as third party is pending before Hon'ble I

STATUTORY 15 DAYS SALE NOTICE UNDER THE

Date : 23.08.2024
Place : Yamuna Vihar (Delhi)

SUPREME HOUSING FINANCE LIMITED

REGISTERED OFFICE: 10th FLOOR, HARSHA CHANDAN, 13/29 F BLOCK, SECTOR 14, CONNAUGHT PLACE

ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) OF THE SECURITY

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the belo charged to the Supreme Housing Finance Ltd. (SHFL) (Secured Creditors), the possession of which has been taken Finance Ltd. (SHFL), Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" ba mentioned below, due to the Secured Creditors from following Borrower(s), Guarantor(s) and Corporate Guaranti be deposited is mentioned below respectively.

Name of the Borrower, Co-Borrower and Mortgagor's With Address - 1. BHAGWAN SWAROOP S/O MAI KISHANGARH, AJMER, RAJASTHAN - 305802 ALSO AT:- PROPRIETOR - SUNARIYA JANRAL STORE NAYA SAHAR MAI MADAN LAL SUNARIYA S/O MADHO RAM REGARO KA MOHALLA, NAYA SHAHAR, KISHANGARH, AJMER, RAJA S/O MADAN LAL SUNARIYA RAGARAN MOHALLA NEW CITY KISHANGARH AJMER, RAJASTHAN - 305802 ALSO MADANANJ KISHANGARH RAJASTHAN - 305802 4. BASANTI DEVI W/O MADAN, 5. DHARMENDRA S/O MAD MOHALLA NAYA SHAHAR, KISHANGARH AJMER, RAJASTHAN-305802 6. SANDEEP VERMA S/O KAGDISH PRAS DAICODI MOHALLA WARD NO 34 KISHANGARH AJMER, RAJASTHAN - 305802